

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

STARRED QUESTION NO. 77

TO BE ANSWERED ON DECEMBER 07, 2023

MODEL TENANCY DRAFT BILL

NO. 77. SHRI PARBHUBHAI NAGARBHAI VASAVA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has circulated the Model Tenancy draft bill to State Governments;**
- (b) if so, the details thereof;**
- (c) the number of States which have enacted the legislation/not enacted the legislation till date on Model Tenancy; and**
- (d) the time by which the State would enact legislation in this regard along with their action plan as on date, State-wise ?**

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(HARDEEP SINGH PURI)

(a) to (d)A statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY OF LOK SABHA STARRED QUESTION NO. 77* FOR 07.12.2023 REGARDING 'MODEL TENANCY DRAFT BILL'

(a) to (d): Yes, Sir. The relationship between landlord and tenant is a state subject. With a view however to assist the States/Union Territories (UTs) in overhauling their tenancy legislations to promote rental housing in the Country, Ministry of Housing and Urban Affairs prepared a Model Tenancy Act (MTA). After the approval of MTA by Union Cabinet, it was circulated to all States and UTs on 7 June, 2021 for adoption by way of either enacting fresh legislation or amending existing rental laws suitably.

States of Tamil Nadu, Andhra Pradesh, Uttar Pradesh and Assam have notified their revised Tenancy laws.
